

**HCLC No.63/2019**

**High Court of Karnataka,  
Bengaluru,  
Dated: 27<sup>th</sup> April, 2021.**

**NOTICE**

**Sub:** Objections, if any, from the general public to the draft Notification with regard to amend to Rule 3-A of Chapter X of the Karnataka High Court Rules, 1959 – representation submitted by Sri Udaya Holla, the then Advocate General, requesting for prior service of the petition/Memorandum of Petition/Pleadings upon the Government Advocate in civil matters.

**Ref:** 1. Resolution dated 31.08.2020 of the Hon'ble Full Court.  
2. Order dated 21.04.2021 of Hon'ble the Chief Justice.

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As per Resolution under reference No.1, annexed draft Notification, with regard to the modification to the existing Rule 3-A of Chapter X of the Karnataka High Court Rules, 1959, is hereby published in the Official Website of the High Court of Karnataka, i.e., [www.karnatakajudiciary.kar.nic.in](http://www.karnatakajudiciary.kar.nic.in).

Further, it is hereby notified that objections, if any, to the said draft Notification, from the general public shall be submitted to, "The Registrar General, High Court of Karnataka, Bengaluru" **on or before 12<sup>th</sup> May, 2021**. Any objections received subsequent to 12<sup>th</sup> May, 2021 will not be considered.

BY ORDER OF HON'BLE THE CHIEF JUSTICE

**SD/-**

(T.G.SHIVASHANKARE GOWDA)  
REGISTRAR GENERAL I/c.

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Copy for information:

1. The Addl.Registrar Generals of High Court of Karnataka, Benches at Dharwad and Kalaburagi.
2. The Registrar (Vigilance), High Court of Karnataka, Bengaluru.
3. The Registrar (Computers), High Court of Karnataka, Bengaluru.
4. The Registrar (Administration), High Court of Karnataka, Bengaluru.
5. The Registrar (Judicial), High Court of Karnataka, Bengaluru.
6. The Addl. Registrars (Judicial), High Court of Karnataka, Benches at Dharwad and Kalaburagi.

## **NOTIFICATION**

The draft of the following Rules further to amend the High Court of Karnataka Rules, 1959, which the High Court of Karnataka proposes to make in exercise of the powers conferred by Article 227 of the Constitution of India and Section 54 of the States Reorganisation Act, 1956 (Central Act 37 of 1956) read with Sections 122 and 129 of the Code of Civil Procedure, 1908 and Section 19 of the Mysore High Court Act, 1884 (Mysore Act No.1 of 1884) and prior sanction of the Government as required under Section 21 of the said Act and all other powers thereunto enabling, for the information of all persons likely to be affected thereby and notice is hereby given that the said draft will be taken into consideration after 15 days from the date of its publication in the Official High Court Website.

Any objection or suggestion which may be received by the High Court of Karnataka from any person with respect to the said draft Rules before the expiry of the period specified above will be considered by the High Court of Karnataka. Objections and suggestions may be addressed to the Registrar General, High Court of Karnataka, Bengaluru-560 001.

### **DRAFT RULE**

1. **Title and Commencement:-**

(1) These Rules may be called the High Court of Karnataka (Amendment) Rules, 2021.

(2) They shall come into force from the date of their final publication in the Official Karnataka Gazette.

2. **Amendment of Chapter X:-**

In the High Court of Karnataka Rules, 1959, in Chapter X, in Rule 3-A, after the words "**such application**" the words, "**together with appeal memorandum or petition, as the case may be,**" shall be inserted.

BY ORDER OF THE HIGH COURT

**Sd/-**

(T.G.SHIVASHANKARE GOWDA)  
REGISTRAR GENERAL I/c.